

27 (2)

(A) OA-576/95

Serial No. of Order	Date of Order	Order with Signature	
	24/4/02	A memo has been filed by the Advocate for the Applicant stating therein that the ^{Applicant} does not want to pursue this case anymore, and therefore, the Advocate for the Applicant seeks withdrawal of this O.A. The prayer has been made in the Memo, on the strength of a Telegram received, by the Advocate, from the Applicant. A copy of the Telegram has also been annexed to the Memo dated 15.4.02. A copy of Memo, along with Telegram copy, has been served on the Shri Bose, in court to-day. Having heard the learned counsel of both sides, the O.A. is dismissed as withdrawn. No costs.  Member (S)	OR NO. 1 dt 27.9.95 Notice alongwith Copy of order may be sent by registered post. Copy may be given to both the Counsel. Alimuddin 29.9.95 SOL Received copy of order dt 27.9.95 Moshir 29.9.95 Counter filed. For hearing Fata Bench 17/8 For hearing Fata Bench 11/2 For hearing Fata Bench 12/3 For orders on memo. Fata Bench 23/4